

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/MP/2026

Subject : Petition under section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's procedure for computation and sharing of inter-state transmission system charges and regulation 111 to 113 & 115 of CERC (Conduct of Business) Regulations, 1999 for directions to NLDC to implement the provisions of Sharing Regulations 2020, Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023 dated 27.01.2023 and detailed procedure and to exclude the quantum of power flow in STU network.

Petitioner : Power Company of Karnataka Limited (PCKL)

Respondents : Grid Controller of India Limited & Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Shubhranshu Padhi, Advocate, PCKL
Shri D. Girish Kumar, Advocate, PCKL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for directions to NLDC to implement the provisions of the Sharing Regulations 2020, GNA (First Amendment) Regulations 2023, and Detailed Procedure issued thereunder, and to exclude the quantum of power flow in the STU network.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents, to file their replies, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.

3. The Petitioner is further directed to furnish the following information on an affidavit within three weeks:



- (a) SLD, separately for Kaiga-I and Kaiga-II, clearly indicating the connectivity of Kaiga generating station with the network of ISTS and STU at the time of commissioning of the Kaiga-I and Kaiga-II.
 - (b) Documentary proof regarding the STU network, connected with Kaiga (Kaiga-I and Kaiga-II), were planned and implemented to evacuate State's share of power from Kaiga generating station at the time of commissioning of the concerned generating station.
 - (c) COD of generating stations Kaiga-I and Kaiga-II as well as the CoD of the STU transmission lines which are claimed by the Petitioner for reduction of LTA.
4. Further, CTUIL is also directed to furnish the following information on an affidavit within three weeks:
- (a) Whether ISTS was planned to evacuate full capacity of Kaiga-I and Kaiga-II or any intra-State transmission system was also planned and developed to evacuate full share of power allocation to the state from respective generating station?
 - (b) SLD, separately for Kaiga-I and Kaiga-II, clearly indicating the connectivity of Kaiga generating station with the network of ISTS and STU at the time of commissioning of the Kaiga-I and Kaiga-II.
 - (c) Copy of the standing committee meetings where the evacuation system of Kaiga-I and Kaiga-II was decided.
5. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)